



2026:AHC:65076

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 577 of 2026**

Aakib And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Swayamanand Sisodiya
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant, and learned A.G.A. for the State.
2. This Court, on 16.02.2026, had passed the following order :-

"1. Supplementary affidavit filed by the learned counsel for the applicants is taken on record.

2. Heard Sri Swayamanand Sisodiya, learned counsel for the applicants and Sri Chandra Shekhar Saran, learned A.G.A. for the State and perused the record.

3. Present application has been moved seeking anticipatory bail in Case Crime No. 265 of 2025, under Sections 193(2), 191(3), 115(2), 109(1), 352, 351(2), 117(2), 125 B.N.S., Police Station Daurala, District Meerut with the prayer that in the event of arrest, applicants may be released on bail.

4. Learned counsel for the applicants submits that applicants are innocent and they have an apprehension that they may be arrested in the above-mentioned case. He further submits that no offence is made out against the applicants. It is further submitted that co-accused Amit has already been granted anticipatory bail this Court vide order dated 7.10.2025 passed in Criminal Misc. Anticipatory Bail Application u/s 482 BNSS No. 8050 of 2025. It is submitted that no specific role has been assigned to any of the applicants and all the injuries of 03 injured are simple in nature.

It is further submitted that the applicants are having criminal history, which has been explained in the supplementary affidavit. It was also submitted that applicants undertake to co-operate during trial and they would appear as and when required by the investigating agency or Court. It has been stated that in case, applicants are granted anticipatory bail, they shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.

5. Learned AGA has opposed the prayer for grant of anticipatory bail and it is submitted that the applicants have not explained their entire criminal history.

6. It may be stated that in case of Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, the Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

*7. Considering the above submissions of the learned counsel for the applicants and without expressing any opinion on merits, the applicants- **Aakib** and **Aamir Khan** involved in the aforesaid case crime be released on **interim anticipatory bail** on their furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned **till 27.3.2026** with the following conditions :-*

(i) The applicants shall not tamper with evidence and that they would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicants would cooperate during trial and would not

misuse the liberty of interim interim anticipatory bail bail.

(iv) The applicants shall not leave India without prior permission of the Court concerned.

8. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of interim anticipatory bail granted to the applicants herein.

9. List this case as fresh on 27.3.2026.

10. In the meantime, the applicants are directed to to file supplementary affidavit bringing on record entire criminal history. "

3. Today, when the case has been called on, the learned counsel for the applicants relies upon a supplementary affidavit dated 18.03.2026 and contends that the applicant No.1 has a criminal history of three cases and is on bail in Case Crime No.363 of 2023 under Sections 147, 148, 323, 341, 504, 506 IPC, P.S. Daurala, District Meerut. The other case against the applicant No.1, being Case Crime No.110 of 2025, under Sections 115(2), 131, 352 of B.N.S., P.S. Daurala, District, Meerut, the applicant has been given a notice under Section 41-A of the Cr.P.C., and is not yet wanted in the said case. In Case Crime No.358 of 2025, Police Station Kankarkheda, District Meerut, for which the applicant contends that he was not named in the FIR and no warrants have been issued against him in the said case till date. For the applicant No.2, he contends that he was falsely implicated in Case Crime No.363 of 2023 of P.S. Daurala, District Meerut, in which he is on bail and in Case Crime No.110 of 2025 at Police Station Daurala, District Meerut, the applicant has been served with a notice under Section 41-A Cr.P.C. He further contends that all the cases shown against the applicants do not involve an offence punishable with more than seven years. Learned counsel for the applicants has reiterated the submissions, as recorded in the order dated 16.02.2026.

4. The learned A.G.A. has opposed the prayer for grant of anticipatory bail, but, could not dispute the criminal antecedents explained by means of the supplementary affidavit.

5. I have considered the submissions made by the counsel for the parties.

6. Considering the facts and circumstances of the case, and also the fact that the co-accused, similarly situated, has been granted anticipatory bail by this Court vide order dated 07.10.2025 passed in NA Bail No.8050 of 2025, I deem it appropriate to confirm the interim anticipatory bail granted to the applicants.

7. The anticipatory bail application is **allowed**.

8. In the event of the arrest of the applicants- **Aakib** and **Aamir Khan**, involved in the Case Crime No.265 of 2025, under Sections 193(2), 191(3), 115(2), 109(1), 352, 351(2), 117(2), 125 of the B.N.S., 2023, Police Station - Daurala, District Meerut, they shall be enlarged on anticipatory bail on the same terms and conditions, as fixed in the earlier order dated 16.02.2026.

March 28, 2026

Kushal

(Rajiv Lochan Shukla,J.)